COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 229 OF 2015 & IA NOS. 377 OF 2015 & 67 OF 2016 AND APPEAL NO. 230 OF 2015 & IA NOS. 378 OF 2015 & 66 OF 2016

Dated: 09th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

<u>APPEAL NO. 229 OF 2015 &</u> IA NOS. 377 OF 2015 & 67 OF 2016

In the matter of:

Alloy Steel Producers Association of India ... Appellant(s)

۷s.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

<u>APPEAL NO. 230 OF 2015 &</u> IA NOS. 378 OF 2015 & 66 OF 2016

In the matter of:

Mahindra Sanyo Special Steel Pvt. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Vibhor Verdhan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Nikita Choukse for R-2

ORDER

The learned counsel appearing for the Appellants, at the outset, firmly submitted that these applications as well as appeals may be dismissed as withdrawn.

The submissions made by the learned counsel for the appellants, at supra, place on record.

These applications and appeals filed by the appellants are dismissed as withdrawn. Accordingly, these applications and appeals stand disposed of.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt